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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No. 50 of 2024 (SZ)

WITH

Tribunal on this own motion – SUO MOTU
based on the News Item in the Hindu
Newspaper, Chennai Edition Dt;04.02.2024
“Raising High Stink; T.N’s Bulk Waste
Disposal Issues.

.....Applicant

Versus

The Commissioner
Greater Chennai Corporation

.... Respondent

ADDITIONAL STATUS REPORT FILED BY THE GREATER
CHENNAI CORPORATION, - 3RD RESPONDENT

I, M. Saravanan, S/o. S.P. Murugesan, Hindu, aged about 57 years, Superintending Engineer. Solid waste Management Department, Greater Chennai Corporation, having office at Chennai -600003, do hereby solemnly affirm and sincerely submit as follows;

I am working as the Superintending Engineer in the Greater Chennai Corporation and filing this report on behalf of the Commissioner, Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.

M. Saravanan
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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I am filing this status report and I am well acquainted with the facts of the above case as per available records.

In Compliance with the Orders of the Hon'ble National Green Tribunal

1. Submission of Updated Status

I submitted that at the outset, it is respectfully submitted that the Greater Chennai Corporation (GCC) had earlier filed a status report regarding the management of waste generated by Bulk Waste Generators (BWGs), wherein the mechanism of empanelled service providers for collection and disposal of waste from BWGs was explained.

Subsequently, based on field-level experiences, operational challenges, and the need to ensure effective solid waste management across the city, GCC has revised and strengthened its implementation mechanism.

2. Challenges Faced in the Existing System

It is respectfully submitted that frequent instances of unauthorized dumping of waste by certain Bulk Waste Generators and improper disposal practices were noticed in various parts of the city. Further, waste generated by BWGs was often handed over in bags and was not being collected through the prescribed mechanism, resulting in operational difficulties, littering, and public complaints, thereby affecting city cleanliness and environmental compliance.

M. J. B.
SUPERINTENDING ENGINEER
WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

3. Revised Methodology Adopted by GCC

In order to address the above challenges and ensure scientific management of waste generated by Bulk Waste Generators, the Council of the Greater Chennai Corporation has approved a revised methodology.

Accordingly, the existing concessionaires operating under the Solid Waste Management contracts have been entrusted with the responsibility of handling BWG waste within their respective contract zones by providing additional manpower, vehicles, and machinery.

The arrangement is as follows:

Zones 1, 2, 3, 5, 6 and Zone 7 (partly) are being managed by M/s. Ramky Enviro Engineers Limited.

Zones 9 to 15 are being managed by M/s. Sumeet Facilities Limited – Urbaser S.A. Consortium.

Zones 4, 7 (12 GCC divisions) and 8 continue to be managed directly by GCC through its own manpower and vehicles.

This revised arrangement enables end-to-end accountability for waste collection, transportation, and disposal within each zone and minimizes instances of unauthorized dumping, thereby contributing to improved sanitation and environmental protection.


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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4. Assessment of BWGs and Resource Deployment;

I respectfully submitted that the Greater Chennai Corporation has undertaken a comprehensive assessment of Bulk Waste Generators across all 15 zones. As per the latest assessment, 3,227 Bulk Waste Generators have been identified, generating approximately 1,043 MT of waste per day.

To manage the above quantity effectively, dedicated manpower and vehicles have been deployed, including compactors, tippers, hook loaders, bulk operating vehicles, and supporting staff as per zonal requirements.

5. **Kodungaiyur Dumping Yard**

It is submitted that at the Kodungaiyur Dumping Yard, Letters of Acceptance were issued to three contractors for bio-mining of approximately 66,52,506 Metric Tons of legacy waste under the Swachh Bharat Mission 2.0 scheme. Out of the above quantity,

approximately 38,00,000 Metric Tons of legacy waste have already been bio-mined and around 22,00,000 Metric Tons of bio-mined fractions/materials have been scientifically disposed of.


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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The entire bio-mining project is proposed to be completed by May 2027, upon which approximately 225 acres of land will be reclaimed.

At present, around 3 acres of reclaimed land have already been developed and nearly 800 native species saplings have been planted in the reclaimed area as part of ecological restoration measures.

It is further submitted that a letter of acceptance has been given to the Contractor for establishment of a Waste-to-Energy Plant at Kodungaiyur for generation of 31 MW of power by processing 2100 Metric Tons of waste per day.

In addition there to:

a Bio-CNG Plant with a capacity of 300 MT/day, and

a Compost Plant with a capacity of 800 MT/day

are also proposed to be established and are expected to become operational from January 2029.

At present, approximately 3000 MT of municipal solid waste is being received daily from Zones 1 to 8 at Kodungaiyur Dumping Yard. Upon commissioning of the above processing facilities, the entire waste generated is proposed to be scientifically processed in accordance with the Solid Waste Management Rules.

M. J. 2023
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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6. Perungudi Dump Yard

It is respectfully submitted that the approximately 2900 MT/day of waste is being received from Zone 9-15 at Perungudi landfill site.

It is respectfully submitted that at the Perungudi Dump Yard, approximately 29,28,398 Metric Tons of legacy waste have already been bio-mined and the bio-mined fractions/materials have been scientifically processed and disposed of.

Through the above bio-mining activities, around 94 acres of land have already been reclaimed.

In the second phase of bio-mining works, approximately 5,50,000 Metric Tons of legacy waste are proposed to be bio-mined. Letter of Acceptance has already been issued to the successful contractor and the work has commenced.

The said second phase of bio-mining is expected to be completed before February 2027, following which nearly 125 acres of land are proposed to be reclaimed.

It is further submitted that a Windrow Compost Plant having a capacity of 100 MT/day is under construction in the reclaimed land area; and tender has also been floated for processing 1000 MT/day of waste through the windrow composting method.


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SOLID WASTE MANAGEMENT DEPARTMENT
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It is respectfully submitted that tender has also been floated for establishment of a Waste-to-Energy Plant at Keerapakkam under Tambaram City Municipal Corporation.

Upon establishment of the said plant, approximately 1940 MT/day of waste generated from Chennai Corporation limits will be transported and processed at the Keerapakkam Waste-to-Energy Plant.

7. It is further submitted that two Bio-CNG Plants having a combined processing capacity of 300 MT/day are presently under operation through private vendors.

In addition, five more Bio-CNG Plants with a combined processing capacity of 500 MT/day are under construction.

8. It is further submitted that, a Plastic Baling Centre with a capacity of 100 MT/day is also under construction for scientific baling of plastic waste and transportation of the same to cement industries M/s. Dalmia Cement for utilization as alternate fuel.

9. Implementation of Solid Waste Management Rules, 2026

It is further submitted that, in accordance with the provisions of the Solid Waste Management Rules, 2026, all Bulk Waste Generators are required to register through the designated GCC online portal.

M. J.
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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To ensure compliance:

I respectfully submitted that the Greater Chennai Corporation has issued public notifications and advertisements in leading daily newspapers during February 2026 and May 2026 inviting all Bulk Waste Generators to register through the online portal.

The registration process is presently under progress.

All Zonal Officers have been instructed to identify Bulk Waste Generators within their jurisdiction and issue individual notices directing them to complete the registration process within the stipulated time.

10. Enforcement Measures;

Greater Chennai Corporation submits that upon completion of the registration process, strict enforcement action shall be initiated against violators of the Solid Waste Management Rules, 2026.

The enforcement measures shall include:

Inspection and monitoring of registered Bulk Waste Generators;

Verification of source segregation and scientific disposal practices;

Imposition of penalties on defaulting establishments;

Initiation of prosecution and other statutory actions wherever warranted under the applicable rules and regulations.


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SOLID WASTE MANAGEMENT DEPARTMENT
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11. Continuous Monitoring;

I respectfully submitted that the Greater Chennai Corporation is closely monitoring the implementation of the revised system through zonal-level inspections and periodic reviews. Necessary corrective measures are being taken to ensure full compliance with the Solid Waste Management Rules and to maintain environmental sanitation throughout the city.

It is therefore respectfully submitted that Greater Chennai Corporation has already taken substantial steps to streamline the management of waste generated by Bulk Waste Generators and is committed to ensuring complete compliance with the Solid Waste Management Rules, 2026.

Submitted for the kind consideration of this Hon'ble Tribunal.



COUNSEL FOR 3RD RESPONDENT

Solemnly affirmed at Chennai
on this day of 12TH June-2026
and signed his name in my
presence.



SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

Before me,

Advocate:Chennai.

E NO. 340/96

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NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI**

Original Application No.50 of 2024(SZ)

**ADDITIONAL STATUS REPORT
FILED BY
THE GREATER CHENNAI
CORPORATION.**

**TH.N.R.RAMESH KANNA,
COUNSEL FOR RESPONDENTS**